

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18244/2017

(Arising out of impugned final judgment and order dated 27-03-2015 in CRLA No.942/1987 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

MUNENDRA ALIAS MUNNA

RESPONDENT(S)

(IA No.85584/2018-CONDONATION OF DELAY IN FILING and IA No.85586/2018-CONDONATION OF DELAY IN REFILING)

Date : 15-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Shashank Shekhar Singh, AOR
Ms.Stuti Chopra, Adv.

For Respondent(s)

Mr.Gopal Krushna, Adv.
Mr.Rakesh Kumar, Adv.
Mr.S.K.Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 13.03.2019.

In view of letter circulated by learned counsel for the respondent seeking adjournment for filing counter affidavit, list the matter after four weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master